

**LFL Blocks in Gujarat**

2966. SHRI AHMED PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have identified Low Female Literacy (LFL) blocks in Gujarat as on date;

(b) if so, the details thereof;

(c) the action being taken by Government to make these LFL blocks in the State fully literate by the turn of this century;

(d) if answer to part (a) be in the negative, whether Government propose to conduct a survey in this regard in the current calendar year; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (e) The State Government of Gujarat have identified 12 districts having low femal literacy rate. The districts are: Banaskantha, Panchmahals, Dangs, Surendranagar, Kutch, Sabarkantha, Bhavnagar, Jamnagar, Amreli, Junagarh, Bharuch and Surat.

The entire State of Gujarat has been covered under Total Literacy campaigns. After completion of TLCs, Post Literacy Campaigns have also been sanctioned to all the districts except Bharuch and Junagarh.

**Monitoring of Engineering and Medical Colleges**

2967. SHRI SURESH PACHOURI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the numebr of new engineering and medical colleges opened in the country during the last five years;

(bj) how many of them are in the private sector and the State-wise breakup of the same;

(c; whether these private engineering and medical colleges strictly follow the admission eligibility criteria on the basis of merits of applicants; and

(d) whether Government have any effective monitoring and control system in admissions in these institutions?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b)

Establishment of 134 new engineering colleges and 10 new medical colleges in the country was approved during the last five years. Out of the above, 120 new engineering colleges and 8 new medical colleges are in the private sector. The State-wise break-up of the same is given in the statement attached. (See below).

(c) and (d) Admissions to private engineering and medical colleges are made by State Governments as per regulations of the All India council for Technical Education (AICTE) and the Medical Council of India respectively.

**Statement**

*State-wise break-up of private Medical/ Engineering Colleges approved during the last five years*

State/	No. of	No. of
Union Territory	private	private
	Engg.	Medical
	colleges	Colleges
	approved	approved
	during the	during the
	last five	last five
	years	years
West Bengal	2	—
Sikkim	1	—
Andhra Pradesh	7	—
Chandigarh	—	—
Delhi	—	—
Haryana	6	—
Himachal Pradesh	—	—
Jammu & Kashmir	3	1
Punjab	4	—
Rajasthan	—	—
Uttar Pradesh	6	2

State/ Union Territory	No. of private Engg. colleges approved during the last five years	No. of private Medical Colleges approved during the last five years
Bihar	3	—
Orissa	2	—
Madhya Pradesh	6	—
Tamil Nadu	W	1
Pondicherry	—	1
Karnataka	5	—
Kerala	5	1
Maharashtra	25	2
Gujarat	5	—
<b>TOTAL</b>	<b>120</b>	<b>8</b>

#### Charging of exorbitant fee by Private Schools

2968. SHRI SURESH PACHOURI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the admission fee/tuition fee structure existing in the private owned/ managed schools in Delhi, Noida, and other adjoining areas;

(b) whether it is a fact that some of them have hiked their fee even more than 100 per cent from the academic year 1997; and

(c) the action Government plan to take to keep the fee at reasonable and uniform level since it is a clear violation of the CBSE guidelines which states that "every education society or trust shall ensure that the school is not run as a business and that commercialisation does not take place in the school in any shape whatsoever"?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c)

According to information made available my Central Board of Secondary Education, New Delhi, fees charges should be commensurate with the facilities provided to the students by the educational institutions. They have further informed that non-profitability of a recognised school is ensured through affiliation Bye-Laws and registration of Societies/Trust running the school.

The Govt, of NCT of Delhi have informed that private unaided recognised schools charges fee as per the statement of return filed by the school management with their Department of Education before 31st March of every year under the provisions of Delhi School Education Act & Rules, 1973.

Fee structure of the schools functioning in states are governed by their respective rules and regulations.

#### Budgetary Allocation for Education during Ninth Plan

2969. SHRI ASHOK MITRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the measures undertaken to ensure that the annual budgetary allocation for education reaches approximately 6 per cent of gross domestic product as per commitment made some years ago;

(b) the proposed allocation of Government funds between primary, secondary, technical and higher education in the Ninth Five Year Plan; and

(c) whether the pros and cons of the entry of private funds into the sphere of higher education are receiving the attention of Government?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Faster economic growth coupled with restructuring of Central and State budget would enable achieving the goal of raising public outlay on education to six per cent of Gross Domestic Product.